

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH

O.A.No.879/97

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Hon'ble Sh. R.K. Aahooja, Member (A)

New Delhi, this the 3rd day of February, 1998

Sh.O.P. Yadav  
Retd. Office Supdt.  
Directorate of Defence Estates,  
NIMA, Delhi Cantt.  
R/o. R-56, Model Town,  
Delhi.

APPLICANT

(By Sh.Ashish Kalia, Advocate)

Versus

1. Union of India  
through  
The Director General  
Defence Estate,  
Ministry of Defence,  
West Block 4, Wing No.327,  
Sector-1, R.K. Puram,  
New Delhi-110066.

2. Sh.R.K. Dass  
Joint Director,  
Directorate of Defence Estates,  
NIMA,  
Delhi Cantt-110010.

RESPONDENTS

(By Sh.Harvir Singh, proxy for Ms.P.K. Gupta, Advocate)

O R D E R (Oral)

The applicant superannuated from the office of Director of Defence Estate, New Delhi on 31.8.95. His grievance is that he has not been paid his retiral benefits including GPF and leave encashment on his retirement. He, therefore has came before the Tribunal in this O.A seeking a direction to the respondents to pay him his dues with 24 per cent interest.

2. When the matter came up today the learned proxy counsel for the respondents stated that the payments have already been made to the applicant along with interest. Therefore, the O.A has become infructuous. The learned counsel for the applicant, however, while admitting the receipt of the dues, submits that the respondents had not calculated the interest properly in as

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much as in some cases only 9 per cent interest has been allowed, while at the time the interest has been calculated apparently only upto 1.3.96 and not upto the actual date of payment which in respect of leave encashment is 25.3.96 and of GPF, is 1.8.97.

3. Having heard the counsel, I consider that this O.A can be disposed of with the direction that the respondents will recalculate the interest upto the actual date of payment of the aforementioned dues and pay the balance to the applicant within a period of three months from the date of issue of this order as per rules. No costs.

*R. K. Ahuja*  
(R. K. AHOOJA)  
MEMBER (A)

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